

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P(CAA) No.183/KB/2017

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**


ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th February 2018, 10.30 A.M


Name of the Company	Frenzy Commercial Pvt Ltd & Ors.		
Under Section	230-232		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mr. A.K. UPADHYAY PETITIONER

2. TIAWLA
Dy Director

O/o RD (ER)
Ministry of Corporate
Affairs


8/2/18


8-2-18

ORDER

Ld. Counsel for the petitioners as well as Dy. Director from the O/o the Regional Director, Eastern Region, Ministry of Corporate Affairs representing the Central Government is present.

Ld. Counsel for the petitioners submitted that he has submitted another application for one of the transferor company situated in Maharashtra for sanction of the scheme before the NCLT, Mumbai Bench, which is pending for approval.

Since another application relating to one of the transferor company is pending before Mumbai Bench, final order sanctioning the scheme can not be passed.

Hence, this case is adjourned sine die with liberty to mention.

Sd

(Jinan K.R.)
Member (J)

Sd

(V.P.Singh)
Member (J)